

ACT NO. X OF 1901.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
(Received the assent of the Governor General on the 11th October, 1901.)

An Act further to amend the Court-fees Act, 1870.

WHEREAS it is expedient further to amend the Court-fees Act, 1870; It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Court-fees (Amendment) Act, 1901; and

(2) It shall come into force at once.

Addition of new section after section 1, Act VII, 1870.

2. After section 1 of the Court-fees Act, 1870, the following section shall be added, namely:—

“Chief Controlling Revenue-authority” defined.

‘2. In this Act, unless there is anything repugnant in the subject or context, “Chief Controlling Revenue-authority” means—

(a) in the Presidency of Fort St. George and the territories respectively under the administration of the Lieutenant-Governors of Bengal and the North-Western Provinces and the Chief Commissioner of Oudh—the Board of Revenue;

(b) in the Presidency of Bombay, outside Sindh and the limits of the town of Bombay—a Revenue Commissioner;

(c) in Sindh—the Commissioner;

(d) in the Punjab and Burma, including Upper Burma—the Financial Commissioner; and

(e) elsewhere—the Local Government or such officer as the Local Government may, by notification

notification in the official Gazette, appoint in this behalf.'

3. (1) In sections 19-A and 19-E of the said Act, for the words "of the Province" the words "for the local area" shall be substituted.

Amendment
of sections
19-A, 19-E
and 19-H,
Act VII,
1870.

(2) In section 19-H, sub-section (2), of the said Act, for the same words the words "for the local area in which the High Court is situated" shall be substituted.